

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SCG EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor SCG EXPORTS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor 25/04/2006
3.	Authority under which Corporate Debtor is Incorporated / Registered Registrar of Companies, Kolkata
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor U51900WB2006PTC109073
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor 17/3, Sambhu nath, Das Lane, LP 100/8, South Sinhee, Kolkata, West Bengal 700050
6.	Insolvency Commencement Date in respect of Corporate Debtor As per order of NCLT, Kolkata Bench dated August 01, 2024 in C.P.(IB) No. 48/KB/2024
7.	Estimated date of closure of Insolvency Resolution Process January 28, 2025 (180 days from the Insolvency Commencement date which is August 01, 2024)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional Name: Mr. Amit Gupta Registration No: IBBI/IPA-001/IP-P00016/2016-17/10040
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board Address: 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: - caamith.gupta@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional Address: 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: cirp.scgexports@gmail.com
11.	Last date for submission of claims August 15, 2024 Date of appointment of IRP is August 01, 2024. 14 days from receipt of order for appointment of IRP i.e. from August 01, 2024 is given for submission of claim.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of the Corporate Insolvency Resolution Process for **SCG Exports Private Limited** on August 01, 2024.

The creditors of **SCG Exports Private Limited** are hereby called upon to submit their claims with proof on or before August 15, 2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03 August, 2024

Place: Mumbai



Amit Gupta

Amit Gupta

Interim Resolution Professional

Registration No. IBBI/IPA-001/IP-P00016/2016-17/10040